

made by the Custodian of Enemy Property on behalf of Siemens Engineering against Muktsar Electric Supply Co. Ltd. According to a statement filed by the liquidators, namely M/s. S. P. Chopra & Co., with the Registrar of Companies, the liquidators paid a sum of Rs. 30,000 in full settlement of the claim.

(c) Government is not aware if the Custodian of Enemy Property has shown a receipt in the accounts of Siemens Engineering Company for the amount of Rs. 18,718. Shri S. P. Chopra has however, explained that the settlement of the claim, which was, in fact, of the order of Rs. 35,000 or Rs. 40,000, was made through an intermediary since deceased who had been connected with Messrs Siemens Engineering Co., and that this intermediary deducted the expenditure incurred by the parties negotiating the settlement before making final payment to the Custodian.

**Dalmia-Jain Concerns**

2240. { Shri S. M. Banerjee:  
Shri Hukam Chand  
Kachhavaiya:  
Shri Kishan Pattanayak:

Will the Minister of Finance be pleased to state:

(a) whether his attention has been drawn that an Inspector appointed to go through the affairs of some of the Dalmia Jain concerns had withdrawn a sum of Rs. 20,000 on account of the New State of India Insurance Co. Ltd., in December, 1947, from the then Imperial Bank of India, Lahore, as official liquidator: and

(b) whether he did not disclose this amount in the return which he submitted to the Registrar, Joint Stock Companies, Jullundur?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The Inspector, Shri S. P. Chopra, has denied the allegations contained in parts (a) and (b) of the question. He has pointed out that the New State of India Insurance Co. was a company functioning in Lahore and that to the best of his memory no records relat-

ing to this company which was in liquidation could be brought to India after the partition. Shri Chopra has further pointed out that he did not submit any return in respect of this company to the Registrar of Joint Stock Companies, Jullundur. The question of submitting any such return to the Registrar at Jullundur did not arise because the company in question was not in the list of companies within the jurisdiction of this Registrar or any other Registrar in India.

**स्वर्गीय मौलाना आजाद का मकबरा**

की कृपा करेंगे कि :

(क) क्या यह सच है कि जामा मस्जिद के पास स्वर्गीय मौलाना आजाद के मकबरे की पुनः सजावट करने के लिये वहां खुदाई का कार्य आरम्भ कर दिया गया है ;

(ख) यदि हां, तो इससे पूर्व इसके निर्माण में कितना धन खर्च किया गया था तथा वह कहां से प्राप्त किया गया था ; और

(ग) अब पुनः निर्माण में क्या व्यय आने का अनुमान है और वह कहां से प्राप्त किया जायेगा और कितना किस मद से लिया जायेगा उसका ब्यौरा क्या है और यह कार्य कब तक पूरा होने की सम्भावना है ?

निर्माण, आवास तथा पुनर्वास मंत्री (श्री मेहर चन्द खन्ना): (क) नहीं । खुदाई का मकबरे से सम्बन्ध नहीं है ।

(ख) और (ग). प्रश्न नहीं उठता

**B. Malayi Infection in Kerala**

2242. { Shri A. V. Raghavan:  
Shri Imbobbava:

Will the Minister of Health be pleased to state: